

COURT-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. No. 38 /2016

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th December, 2016, 10.30 A.M

Name of the Company		Shabbir Ahmad & Ors. -Versus- Safedabad Cold Storage & Allied Industries Pvt. Ltd. & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. RATNANKO BANERJEE, SR. ADVOCATE } Petitioners
 2. MR. AJAY CHOUDHURY, ADVOCATE }
 3. MR. GAURAV KHAITAN, ADVOCATE }

Ghoshan
Advocate
7.12.16

1) MR. NIRMALYA DASGUPTA, ADV. } Respondent no. 4
 2) MR. ANUJIT BISWAS, ADV. }

Dasgupta
Adv.
7/12/16

1. Mr. Joy Saha, Sr. Advocate } Respondent
 2. Mr. Subhojit Saha, Advocate } no. 1 & 3
 3. S.M. Gupta, FCS }

Saha
7.12.16

ORDER

The Ld. Lawyers on behalf of the petitioner(s) and the Ld. Lawyers on behalf of the respondent(s) 1,2,3 and 4 are present. The Ld. Lawyers on behalf of the respondent(s) 1,2,3 and 5 in the I.A. Application prayed that the ex-parte order passed on 02.08.2016 be set aside.

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Reference from pre-page.

The Ld. Lawyer appearing on behalf of respondent(s) 1,2 and 3 submitted that they are not aware with regard to the fixing of the case as they have not received the notice, consequent upon which the case proceeded ex parte. Hence, prayed for the setting aside the ex-parte order. The petitioner fairly submitted that he has no objection, if the ex parte order dated 02.08.2016 is set aside. However, they have submitted that the interim order passed by the Bench on 24.07.2016 be remained in force. Heard. Prayer is allowed. The Interim Order passed will remain in force till further order. The ex parte order dated 02.08.2016 is set aside

The I.A. Application No.21/2016 is disposed of without any cost.

Fixed on 17.01.2017.



(MANORAMA KUMARI)
MEMBER (J)